



HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 35451 of 2026

Suresh Yadav @ Geeta Saran Yadav

.....Petitioner(s)

Versus

Union Of India And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Shruti Shrinet, Utpal Srivastav
Counsel for Respondent(s)	: A.S.G.I., C.S.C., Rajesh Kumar Singh

Court No. - 1

HON'BLE AJIT KUMAR, J.

HON'BLE GARIMA PRASHAD, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel for the State.

2. By means of the present petition filed under Article 226 of the Constitution, the petitioner wants a direction to the Regional Passport Officer to re-issue the passport of the petitioner regarding which his application filed on 12.05.2026 has remained pending consideration only on account of the police verification report, in which he was found to be implicated in connection with Case Crime No. 582 of 2027, under Section 419, 420, 467, 468, 471 IPC and Section 12(b) of the Passport Act, P.S. Barhalganj, District Gorakhpur.

3. Learned Standing Counsel has obtained instructions in the matter and produced the same before this Court. The same is taken on record. A copy of the instructions has also been supplied to the learned counsel for the petitioner.

4. In the instructions, it has come to be stated that in connection with the aforesaid case crime that after conducting investigation by the Investigating Officer, a closure report has been submitted insofar as the petitioner is concerned, however, charge sheet has been submitted against co-accused Ram Dhyani but it has come to be stated in the instructions that there is no criminal history of the petitioner.

5. In the circumstances, therefore, when there is no criminal case against

the petitioner, the Regional Passport Officer is required to dispose of the pending application of the petitioner for re-issuance of passport after verifying the academic records, date of birth, names etc. The application of the petitioner shall be disposed of within a period of six weeks from the date of production of certified copy of this order.

6. Before parting, we may observe that in every police verification report, the police officer concerned cannot act mechanically by giving the case crime number in which a person is implicated or giving the details of the charge sheet submitted in Court against a person. The police verification report must clarify as to whether the charge sheet has been filed in Court against the person who has applied for the passport, and in the event charge sheet has been filed, whether the Court has taken cognizance thereupon or not. The current status of the charge sheet submitted to the Court must be stated and if it is not submitted to the Court, it should also be clarified. The police verification report should also clarify as to whether upon the final report, any order has been passed by the learned Magistrate before whom the closure report has been submitted. In the event trial has commenced, the status of the trial must also be disclosed. The police verification form, which is after due verification, sent to the Passport Office or to the Ministry of External Affairs must contain these details.

7. We direct the Director General of Police, Uttar Pradesh to provide for these details in the police verification form and a compliance affidavit be submitted to this Court through Registrar General.

8. For this limited purpose of compliance, the matter is directed to be listed on 04.11.2026.

(Garima Prashad,J.) (Ajit Kumar,J.)

October 13, 2026

Kuldeep